

Central Administrative Tribunal, Principal Bench

O.A.No.1071/92

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 11th day of March, 1997

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1. Shri Roop Lal Mahey
s/o Shri Thakur Dass
r/o 610, Rishi KunjInderpuri
New Delhi.
2. Shri Jasvinder Singh
s/o Shri Raghbir Singh
r/o 167/7
Thamsen Road
New Delhi.
3. Shri Ranjit Singh
s/o Shri Sucha Singh
r/o 161/7
Thamsen Road
New Delhi.
4. Shri Suman Chandra s/o Shri Lokanand
r/o 36A, Dhaka Village Kingsway Camp
Delhi.
5. Shri Lekh Raj
s/o Shri Ram Dass
r/o 36A, Dhaka Village
Kingsway Camp
New Delhi.
6. Shri Jasvinder Singh
s/o Shri Atma Singh
r/o 36A Dhaka Village
Kingsway Camp
Delhi.
7. Shri Fakir Chand
s/o Shri Sibburam
r/o No.610, Rishikung
Inderpuri
New Delhi.
8. Sanjay Verma
s/o Shri Harikishan
r/o 610 Rishikung
Inderpuri
New Delhi.
9. Shri Ashok Kumar
s/o Shri Pritam Dass
r/o 161/7, Thamsen Road
New Delhi.
10. Shri Amar Singh
s/o Shri Sunder Singh
r/o 161/7 Thomson Road
New Delhi. ... Applicants

(By Shri O.P.Gupta, Advocate)

Vs.

1. Union of India, through
Secretary
Ministry of Information & Broadcasting
Govt. of India
New Delhi.
2. The Director General(Doorshan)
Mandi House, New Delhi.
3. The Director,
Door Darshan Kendra
Jullundhar. ... Respondents

(By Shri P.H.Ramchandani, Advocate)

O R D E R(Oral)

The applicants who had joined in the respondent department as Lighting Assistant and have been working on contractual labour basis seek a relief that they should be absorbed/regularised on the post of Lighting Assistant in the grade of Rs.1400-2300 along with payment of difference amount between the regular salary and the amount being actually paid to them.

2. The respondents in their reply have stated that they had formulated a scheme for considering casual workers for regularisation and the cases of the applicants have been considered in terms of that scheme in compliance with the directions of this Tribunal in the case of Shri Anil Kumar Mathur and contained in the Director General's Memorandum No.2(3)/86-S.I dated 9.6.1992. They also state that some of the applicants have already been regularised and some others will be regularised as and when vacancies are available.

3. I have heard the learned counsel on both sides. It is not clear as to how many applicants have actually been regularised so far. The learned counsel for the applicants fairly admits that some of them have been regularised. The

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learned counsel for the respondents submits that the respondents would regularise the remaining applicants also if they are found eligible in terms of the scheme formulated.

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4. In the light of the above position, the OA is disposed of with a direction to the respondents to consider the cases of the remaining applicants who ~~are~~ ^{have} so far not been regularised, for regularisation if otherwise eligible in terms of the scheme and the aforesaid DG's Memorandum dated 9.6.1992 and to regularise their services subject to the eligibility and availability of vacancies. No costs.


(R.K. AHUJA)
MEMBER(A)

/rao/